

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION No.49/2025(WZ)**

Vasundhara Foundation

... Applicant

v/s

M/s.Shri Lalit Nagpal & Ors.

... Respondents



**Affidavit on behalf of Maharashtra Pollution Control Board
i.e. Respondent No.3**

I, Rakesh Dafade, Aged -Adult, Occupation-Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Mumbai-III, having Office address at Kalpataru Point, 2nd Floor, Sion-Matunga Scheme Road No.8, Near Sion Circle, Sion (East), Mumbai-400 022, do hereby state on solemn affirmation as under :-

1. I am filing this Affidavit in compliance of the Order dated 13/4/2026 passed by this Hon'ble NGT, wherein, the Hon'ble NGT has directed to place on record all the consent to establish and consent to operate issued to the project proponent i.e. Respondent No.1. Accordingly, the details are as under :-

Sr.No.	Consent details	Valid upto
1.	Consent to Operate dated 05/02/2011 granted to RMC Plant of M/s Saket Infrastructure Ltd., located at CTS No. 74/1, 74/2, 74/5, 74/6, 74/6, 80, 81 & 82 of village Deonar, Govandi (East), Mumbai - 400088	15/12/2013

2.	M/s.Shri Lalit Nagpal, Licensor and Land Owner, M/s.Saket Infrastructure Ltd. and M/s. Relcon Infraprojects Ltd. have entered into Triparty Leave and License Agreement on 18/01/2014 for setting up and running RMC Plant at Village: Deonar, Mumbai.	-----
3.	Renewal of Consent to Operate dated 12/03/2014 granted to M/s Saket Infrastructure Ltd. for operating RMC Plant at Village Deonar, Govandi (East), Mumbai.	31/12/2016
4.	Consent to Establish dated 09/11/2017 granted to M/s Relcon Infraprojects Ltd. (RMC Plant), at Village Deonar, Govandi (E), Mumbai	Valid upto the commissioning of the unit or 5 years whichever is earlier.
5.	Consent to Establish dated 29/04/2021 granted to M/s.Shri Lalit Nagpal at Village Deonar, Govandi (E), Mumbai.	Valid upto the commissioning of the unit or 5 years whichever is earlier
6.	1 st Consent to Operate under Green Category dated 03/11/2022 granted to M/s.Shri Lalit Nagpal for RMC Plant at Deonar, Mumbai.	31/10/2025
7.	Amendment in Consent to Operate dated 28/01/2025 under Orange/SSI Category granted to M/s.Shri Lalit Nagpal for RMC Plant at Deonar, Mumbai, as per revised RMC Notification dated 27/11/2024.	31/10/2025
8.	Renewal of Consent to Operate dated 28/08/2025 granted under Orange/SSI category to M/s.Shri Lalit Nagal for RMC Plant at Deonar, Mumbai.	31/10/2029

Copies of the Consent to Establish and Consent to Operate are enclosed herewith and marked as **Annexure-I collectively.**

2. Hence this submission.

Solemnly affirmed on this ^{10th}..... day of April, 2026 at Mumbai.

For and on behalf of the Maharashtra Pollution Control Board,

Rakesh Dafade

(Rakesh Dafade)
Sub-Regional Officer, Mumbai-III



BEFORE ME
Vasant B. More
10.4.2026
VASANT B. MORE
Notary Gr. Mumbai
7, Vijaya Sadan, Flat No. 304,
Above Axis Bank,
Sion West, Mumbai-400022

REGISTER Sr. No. 295/2026





MHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Mumbai

Phone :- (022)-22640316

Fax :- (022)-22640345

E-mail :- romumbai@mpcb.gov.in

Website :- http://mpcb.gov.in



Shri Chhatrapati Shivaji Maharaj Mandai,
Municipal Market Building 4th Floor,
Mata Ramabai Ambedkar Road,
Mumbai- 400 001

Orange/S.S.I

Date: 5/Feb/2011

Consent No: MPCB/ROM/MU-2007-11/CC/CO/1033

Consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively]

CONSENT is hereby granted to:

M/s. Saket InfraProjects Ltd.

CTS. 74/1, 74/2, 74/5, 74/6, 74/7, 80,81,82,83 of Village **RAJAN KULKARNI & ASSOCIATE**
Deonar, Govandi (W), Mumbai - 400 088

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW (M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions

The Consent to operate is granted for a period up to: 15.12.2013

The Consent is valid for the manufacture of:

Sr. No.	Product Name	Maximum Quantity	UOM
1	Ready Mix Concrete	200	Brass/M

3. CONDITIONS UNDER WATER ACT:

(i) The daily quantity of trade effluent from the factory shall be NIL.

(ii) The daily quantity of sewage effluent from the factory shall not exceed 1.4 m³

(iii) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1) Suspended Solids	Not to exceed	100	mg/l
(2) BOD 3 days 27° C	Not to exceed	100	mg/l



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6. Conditions for D.G. Set

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- g. D.G. Set shall be operated only in case of power failure
- h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set

7. Standards for Stack Emissions:

(i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UQM
-	-	-	-

(ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in m
-	-	-

(iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.



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SAN KULKARNI & ASSOCIATES

(vi) Sewage Effluent Disposal: The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) Non-Hazardous Solid Wastes:

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal

(viii) Other Conditions: Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i)	Domestic	...	0.80	CMD
(ii)	Industrial Processing	...	0.00	CMD
(iii)	Industrial Cooling	...	0.00	CMD
(iv)	Agriculture/Gardening	...	10.00	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT:

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

1. Industry shall provide dust collector of sufficient capacity to control the emissions.
2. Adequate Air pollution control devices & Water sprinklers for dust suppression
3. Metallic approach road to the plant
4. Air covers/shed at material handling/loading section.
5. Compound wall of brick machinery/ tin sheet.
6. Adequate number of trees shall be provided across boundary of the units.
7. The industry should not cause any nuisance in surrounding area.
8. The industry should monitor ambient air quality regularly.

b. Standards for Emission (Ambient Air)

Particulate Matter PM ₁₀	Not to Exceed	100	µg/m ³
Particulate Matter PM _{2.5}	Not to Exceed	60	µg/m ³
SO ₂	Not to Exceed	80	µg/m ³
NO _x	Not to Exceed	80	µg/m ³

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(iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(vi) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality regularly.

8. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2008:

(i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	DOM	Disposal

(ii) Treatment: - NIL.

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&H) Rules, 2003.
 - a. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
 - b. Industry shall obtain registration from CPCB as a re-refiner of used oil having environmentally sound technology as per the provisions of Hazardous Waste (Management & Handling) Rules 1989 & Amendment Rules 2003 before commencement of production.
 - c. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
 - d. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (Management & Handling) Rules, 1989 as amended on 2003 and shown & submitted to the Board as & when asked for.



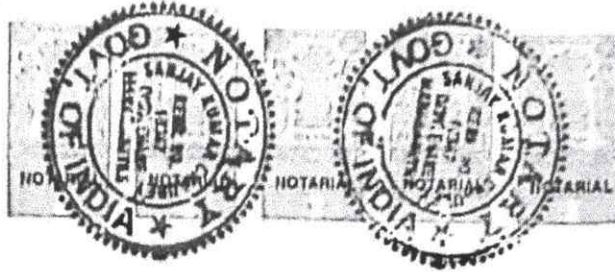
RAJESH KULKARNI & ASSOCIATES

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Page 4 of 6



TRIPARTITE LEAVE AND LICENSE AGREEMENT

THIS TRIPARTITE AGREEMENT is made at Mumbai on this ___ day of January, 2014 by and between;

SHRI. LALIT NAGPAL of Mumbai, an adult, Indian Inhabitant residing at Bungalow No. 36, Atur Park, Sion Trombay Road, Chembur, Mumbai 400 071, hereinafter for brevity's sake referred to as "Licensor/ Land Owner" (which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include his heirs, executors, administrators and assigns) of the **ONE PART;**

AND

Handwritten marks/signatures.

For THE KAPIL COOP BANK LTD's
The Public (Class) Branch,
107/108, D/S/Prabhakar Building,
Near I.I.M. Agricultural Market,
Vile Parle, (East), Mumbai-400 057
Dist. Mumbai (City), C. N. 1081-05-03/1088-97

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M/s. SAKET INFRAPROJECTS PVT. LTD. a Company incorporated under the Company Act 1956, having its registered office at 30B, the Chambers Services Road, Next to Golden swan Club, Off. Western Express highway, Vile Parle (East), Mumbai 400 057 through its representative Director **Mr. Vishal Wadhawan** hereinafter for brevity's sake referred to as "SAKET" (which expression shall unless it be repugnant to the context or meaning thereof be deemed to include its Directors, successors and assigns including its Affiliates, Group Entities or Subsidiaries) of the **SECOND PART.**

AND

M/S. RELCON INFRAPROJECTS LTD. a Company incorporated under the provisions of Indian Companies Act, 1913, having its registered office address at 105-C, Shyam Kamal, Agarwal Market, Vile Parle (East), Mumbai 400 057, through its representative Director **Mr. Rakesh P. Shah** hereinafter for brevity's sake referred to as "RELCON" (which expression shall unless it be repugnant to the context or meaning thereof be deemed to include its Directors, successors and assigns including its Affiliates, Group Entities or Subsidiaries) of the **THIRD PART.**

For the sake of brevity all the parties to this agreement shall be jointly referred to as "said parties" and severally as "Licensor/ Land Owner", SAKET, RELCON, respectively, as the case may be.

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**WHEREAS :**


- 1) **Shri. Lalit Nagpal** (party of the first part) is the owner of and is well and sufficiently seized and possessed of all that piece and parcel of land/ ground admeasuring 5000 sq. mtrs. or thereabouts bearing C.T.S. No.74, 74/6, 74/7 and 80 now, CTS No. 74A/3C of Village Deonar, Taluka Kurla in the Registration District and Sub-District of Mumbai City and Mumbai Suburban and situated at Govandi, Mumbai 400 088 together with 4 (four) structures standing thereon and delineated on the plan thereof annexed hereto and thereon shown surrounded by Red colour boundary line and more particularly described in the **First Schedule** hereunder written (**hereinafter referred to as "the said larger property"**). The said larger property falls under **Industrial Zone- II** as per Development plans and remarks issued by Municipal Corporation of Greater Mumbai (MCGM).
- 2) By Leave and License agreement dated 01/12/2010 entered between the Land Owner herein, therein referred to as "**Licensor**" of the first part and **M/s. SAKET INFRAPROJECTS PVT. LTD.**, therein referred to as "**Licensee**" of the Second part, the said land owner granted License to use and occupy the portion out the said larger property being premises admeasuring approx 25000 sq. ft. carpet (open land area) as per the

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cement admixture required for the purpose of the business for that purpose also allowing the licensee to carry transit mixer vehicles during the course of the business as shown delineated on the plan annexed hereto as **Annexure - I** and thereon shown surrounded by Green colour boundary line and more particularly described in the **Second Schedule** hereunder written (hereinafter referred to as "the licensed premises") on the terms and conditions and for the license fees/compensation as mentioned in the

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permissions, Licenses, approvals, NOC's etc. as specifically listed hereunder and copies whereof are collectively marked and annexed herewith as "Annexure - II".

4) The said License agreement is determined on 30/11/2013, which had an option to renew the license term for further period with the consent of the Licensor and as mutually decided between the parties therein. However due to varied reasons and based on mutual understanding between RELCON and SAKET, SAKET, SAKET is operating the said plant with permissions upto 15/01/2014 and intends to assign the said operational work of RMC plant, its commercial activities in existence along with all its existing machinery, equipments, permissions, approvals to M/S. RELCON INFRAPROJECTS LTD, which is a Company, also engaged in the business of production and manufacturing of Ready Mix concrete and other activities related to construction industry with effect from 16/01/2014 with consent and NOC of the Licensor.



5) M/S. RELCON INFRAPROJECTS LTD. intends to take over and operate the total operational work and all commercial activities along with all machineries, equipments from the SAKET. Since all the existing permissions, Licenses and approvals with respect to said business are in the name of the SAKET, RELCON and SAKET approached the Licensor to grant its NOC and consent to extend/renew the existing license in the



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name of SAKET and RELCON on the terms and conditions hereinafter appearing.



6) As SAKET intends to handover the existing work of said business, it was proposed that license fees/compensation with respect of the said licensed premises will be solely paid and discharged by the RELCON only. Further with respect to machinery and equipments it was agreed that the same shall as per the terms and conditions agreed between the SAKET and RELCON without any liability thereof on the Licensor or on the Licensed premises.

7) The Licensor has agreed and consented and have granted its NOC for the same. Accordingly pursuant to the negotiation held between the parties hereto, Licensor hereby agree to grant license to use and occupy the said licensed premises more particularly described in the second schedule hereunder for further period of 22 months from 16/01/2014 to 15/11/2015 (both days inclusive) with an option to renew for another 3 years as may be mutually decided as per the terms and conditions hereinafter appearing.

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NOW THIS AGREEMENT WITNESSETH AS IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES HERETO AS UNDER:

1) The Licensor shall by this leave and license Agreement hereby grants/extend/renew license to use and occupy the said licensed premises admeasuring approx 50000

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2) For

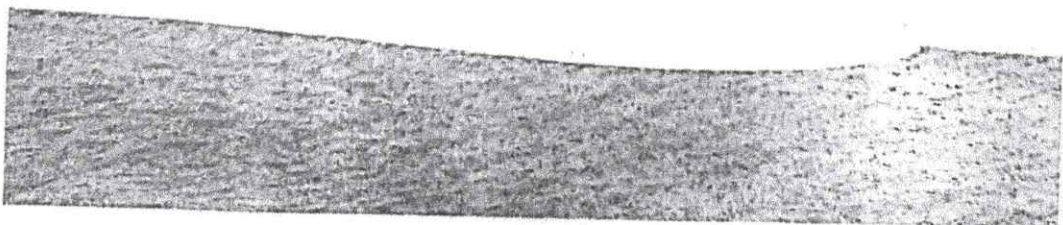
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sq. ft. carpet area (open land area) located on the East side of the said larger property more particularly described in the First Schedule hereunder written with the right to use and occupy the open space admeasuring 50000 sq.ft. carpet area of the said land bearing C.T.S. No.74, 74/6, 74/7 and B0 now CTS no. 74A/3C of Village Deonar, Taluka Kurla in the Registration District and Sub-District of Mumbai City and Mumbai Suburban situated at Govandi, Mumbai 400 088 for setting up of RMC (Ready Mix concrete Plant), storing the aggregates, cement, admixture required for manufacturing RMC & for that purpose also allowing the licensee to park transit mixer vehicles during the course of the said business as shown delineated on the plan annexed hereto as **Annexure - I** and thereon shown surrounded by Green colour boundary line and more particularly described in the Second Schedule hereunder written (**hereinabove and hereinafter referred to as "the licensed premises"**) and more particularly described in the second schedule hereunder written for the period of **22 months commencing on and from 16/01/2014 to 15/11/2015 (both days inclusive)** with an option to renew for another 3 years or as may be mutually decided.

2) For the use of said licensed premises aforesaid, during the period of 22 months commencing from the date hereof, RELCON will pay to the Licensor a sum of **Rs.4,65,000/- (Rupees Four Lakhs Sixty Five Thousand Only)** (exclusive of service tax) per month

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by post dated cheques, towards license fees/compensation. The said license fee shall be payable on **5th day of every English Calendar month** for which it is due. The time for payment of the license fee payable in respect of the Licensed Premises is the essence of the contract. If however the license fee is not paid within the stipulated period or there is any delay in payment of the license fee either in full or in part the Licensors shall be entitled to recover interest on the said license fee @ 18% p.a. from the due date till the actual payment thereof. This liability of paying the License fees by RELCON to the Licensor will begin from 16th January 2014, when RELCON will start the Plant. Before this period the liability of payment will rest with SAKET.

- 3) After the expiry of the every 11 months there will be a maximum hike of 5% in the License Fee over and above the present License Fee.

Period	License Fee
16 th Jan 2014 to 15 th Dec 2014	Rs. 4,65,000/-
16 th Dec 2014 to 15 th Nov 2015	Rs. 4,88,250/-
16 th Nov 2015 to 15 th Oct 2016	Rs. 5,12,663/-
16 th Oct 2016 to 15 th Sept 2017	Rs. 5,38,296/-
16 th Sept 2017 to 15 th July 2018	Rs. 5,65,211/-

- 4) RELCON has on the execution of this Agreement deposited with the Licensor a sum of **Rs. 20,00,000/- (Rupees Twenty Lakhs Only)** as interest free security deposit which amount shall be refunded by the

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Licensor to the RELCON on termination of this agreement whether by efflux of time or sooner determination as the case may be. The payment and receipt whereof the Licensor hereby admits, accepts and acknowledge and duly discharge the RELCON from liability thereof.

5) The Licensor has granted this license for use and occupation of the said license premises without any liability towards existing ongoing business and/or commercial activities. The Licensor have no objection for the conducting/carrying on the said business by RELCON by using/taking over total operation work by SAKET. The license for land premises is granted on **'AS IS WHERE IS BASIS'**. The Licensor shall have no objection for carrying the said business by RELCON from the said license premises.

6) The Licensor has agreed to charge an amount equivalent to half the license fees for the two months, during which RELCON may remove the existing set up and go for entirely new arrangement as regards the layout, the RMC Plant, the type and number of Silos, the Office layout and structure. The Licensor and SAKET have no objection to RELCON carrying out the structural changes including casting new foundations for the New Plant and to construct new office space for accommodating Stores, Laboratory, and Production Cell etc. The Licensor and SAKET have no objection if RELCON renews the existing permissions more explicitly described in the **Annexure**

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MAHARASHTRA POLLUTION CONTROL BOARD

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Phone : (022)- 25505926
 Fax : (022)- 25505928
 Email : Sromumbai3@mpcb.gov.in
 Website : <http://mpcb.gov.in>



Sub-Regional Office-III
 Raikar Chamber A wing, 216, 2nd floor, Near
 Jain Mandir, Deonar Gaon Road, Govandi (East),
 Mumbai- 400 088.

Green/S.S.I

Date: 12/March/2011

Consent No: MPCB/14/02369

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008 [To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to

M/s. Saket Infrastructure Ltd
 CTS No. 74/1, 74/2, 74/5, 74/6, 74/7, 80 81 & 82 of Village
 DEONAR, GOVANDI (East) Mumbai-400 088

Mumbai located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31/12/2016.
2. The Consent is valid for the manufacture of -

No.	Profile Name	Maximum Quantity	DOM
1	Ready Mix Concrete	200	m ³ /Day

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 0.00M³.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 4.40M³.

(iii) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 5 days 27o C.	Not to exceed	100	mg/l.

(vi) Sewage Effluent Disposal: The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be

SRO Mumbai III-FC/S/S/2644/9



used on land for gardening / plantation only excess if any shall be connected to MCGM sewer line.

(vii) Non-Hazardous Solid Wastes:

(viii)

Sl. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1.	Residue Concrete of Washing	200.00	Kg/day	No	Landfill

(viii) Other Conditions: Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- (i) Domestic purpose ... 00.80 CMD
- (ii) Water gets Polluted & Pollutants are Biodegradable ... 50.00 CMD
- (iii) Water gets Polluted. Pollutants are not Biodegradable & Toxic ... 0.00 CMD
- (iv) Industrial Cooling, spraying in mine pits or boiler feed ... 0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

- i. Industry shall provide dust collector of sufficient capacity to control the emissions from cement and fly-ash storage silos.
- ii. Adequate dust suppression system shall be provided to control the dust emissions from all the sources.
- iii. Water sprinkling arrangements shall be provided on the transit roads, material handling areas etc.
- iv. The unit shall ensure metallic approach roads within premises.
- v. The unit shall ensure provision of tin covers/ shed at material handling, loading and unloading sections.
- vi. Wind breaking wall of sufficient height shall be provided across boundary of the units.
- vii. Adequate number of trees shall be planted within premises.

b. Standards for Emission (Ambient Air -24 hrs. average):



Particulate Matter PM ₁₀	Not to Exceed	100 µg/m ³
Particulate Matter PM _{2.5}	Not to Exceed	60 µg/m ³
SO ₂	Not to Exceed	80 µg/m ³
NO _x	Not to Exceed	80 µg/m ³

6. Standards for Stack Emissions:

(i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type of Fuel	Quantity	UOM
----Nil----			

(ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
----Nil----		

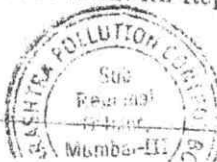
- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (v) Other Conditions:
 - 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008:

(i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
----Nil----				

- (ii) Treatment: - NIL.
- 1. The industry should comply with the Hazardous Waste (M&H) Rules 2003.
 - a. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned



Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of lack of pollution control equipments, the production process concerned shall be stopped.

- b. Industry shall obtain registration from CPCB as a re-releaser of land having environmentally sound technology as per the provisions of Hazardous Waste (Management & Handling) Rules 1989 & Amendment Rules 2003 before commencing production.
- c. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office Sub Regional Office.
- d. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (Management & Handling) Rules, 1989 as amended on 2003 and the same & submitted to the Board as & when asked for.

B. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance in surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under tree coverage/ tree plantation.
- iii. Solid waste - The non hazardous solid waste arising in the factory premises sweepings, etc, be disposed of suitably so as not to cause any nuisance or pollution. The applicant shall take necessary permissions from competent authority for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to ensure compliance with the terms and conditions of the consent. In the absence of the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate or mode of temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered to the staff.
- vii. The applicant shall make an application for renewal of the consent at least 30 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30-day of September every year Environmental Statement Report for the financial year ending 31.03.2017 as per the prescribed Form V as per the provisions of rule 14 of the Environmental Protection (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board staff during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent flow.



- and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down-stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
 - xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 9. This consent is issued as per categorization of industries issued by CPCB vide the letter no. B-29012/1/2012/ESS/1540 dtd. 04.06.2012.
 - 10. This consent should not be construed as exemption from obtaining necessary NOC from any other Government agencies as may deem fit necessary.
 - 11. The Board reserves the right to cancel/ revoke the consent.
 - 12. The Capital investment of the industry is Rs. 47.00 Lacs.



For and on behalf of the
Maharashtra Pollution Control Board

(P.V. Patil)

Sub-Regional officer, Mumbai-III

To,
M/s. Saket Infrastructure Ltd
CTS No.74/1,74/2,74/5,74/6,74/7,80,81,82
of Village Deonar, Govandi (East)
Mumbai-400 088

Copy submitted to:

- 1. The Regional officer, M.P.C. Board, Mumbai
- 2. Master File-2014

Received Consent fee of .

Sr.No.	Amount(Rs.)	DD No.	Date	Drawn On
1.	6000/-	400650	04/01/2014	Bharat Bank





MAHARASHTRA POLLUTION CONTROL BOARD

Phone : (022)-25505928

Fax : (022)-25505926

Email : romumbai@mpcb.gov.in

Visit At : <http://mpcb.gov.in>

"Raikar Chambers, "A" Wing, 216, 2nd Floor, Deonar Gaon Road, Near Jain Mandir, Govandi (E), Mumbai- 400 088

Green/S.S.I

Date: 9/11/2017

Consent No: **RO-MUMBAI IV/CONSENT/1711000396**

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules 2016 [To be referred as Water Act, Air Act and H&OW (M&TM) Rules respectively].

.....
 CONSENT is hereby granted to

**M/s. Relcon Infraprojects Ltd. (RMC Plant),
 CTS No. 74, 74/6, 74/7, 80 and
 Now CTS No. 74 A/3C of Village Deonar,
 Govandi (E), Mumbai**

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of H&OW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

- 1. The Consent to Establish granted upto the commissioning of the unit or 5 years whichever is earlier.**
- 2. The Consent is valid for the manufacture of -**

Sr. No.	Product Name	Maximum Quantity	UOM
1.	Ready Mix Cement Concrete	300	M ³ /D

3. CONDITIONS UNDER WATER ACT:

- The daily quantity of trade effluent from the factory shall be 0.5 m³.
- The daily quantity of sewage effluent from the factory shall not exceed 5.0m³.
- Trade Effluent :**

Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Sr.No.	Parameters	Limits	
1.	pH	Between	5.5 to 9.0
2.	BOD,3 Days 27 degree C	Not to exceed	100 mg/l
3.	COD	Not to exceed	250 mg/l.
4.	Oil & Grease	Not to exceed	10 mg/l
5.	Suspended Solids	Not to exceed	100 mg/l.
6.	TDS	Not to exceed	2100 mg/l.

- (iv) **Trade Effluent Disposal:** The treated effluent shall be reused in the process, water sprinkling system or gardening / plantation only. There should not any discharge of effluent from the plant.

6. Non-Hazardous Solid Wastes:

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1.	Slurry	50	Kg/D	--	To landfill site

(v) **Water pollution control measures;**

The waste water generated from the sources like Batching Plant washing, Transit Mixer washing, Vehicle tyre washing and floor washing area shall be collected through well designed drainage system in a collection tank and the same shall be treated by providing comprehensive treatment system as is warranted to meet the disposal standards mentioned above.

- (vi) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1) Suspended Solids	Not to exceed	100 mg/l.
(2) BOD 3 days 27o C.	Not to exceed	100 mg/l.

- (vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	10.00 CMD
(ii) Industrial Processing (mixing)	...	150.0 CMD
(iii) Industrial Cooling	...	00.00 CMD
(iv) Agriculture / Gardening	...	00.00CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT:

- (i) The applicant shall fully cover the plant from four sides and top by using Tin sheets.
- (ii) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

(a) Air Pollution Control:(i) In-house measures;

- All material transfer points should be covered.
- Barricading all around the periphery of the plot boundary with height of minimum 20feet or 5 feet above free fall air emission area, whichever is higher with appropriate material. Same may extend above with netlon clothing whenever required.



3. Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
4. Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area up to about 20m height.
5. Internal work area shall be, cement concreted/Asphalted.
6. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carryout, with industrial vacuum cleaner.
7. Two level tyre washing facility shall be provided at entry and exit points, for transit mixture vehicle.

(ii) Raw material storage & handling ;

1. Storage silos of cement & fly-ash shall be equipped with adequate capacity of dust Collection system such as multi- cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at transfer points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag house, so as to limit dust emissions.
6. Storage area of sand & aggregate shall be equipped with roof top water sprinkler system.
7. The operation of the plant shall be interlocked with air pollution control devices.
8. Alternative power supply system, should cover both the production and Air pollution control system.
9. Fogging system shall be provided.
10. The unit shall monitor ambient air quality at the plot boundary and meet the following

- (i) ambient air quality standards (24 hours Average)
- (ii) Particulate Matter PM 10 Not to Exceed 100 $\mu\text{g}/\text{m}^3$
- (iii) Particulate Matter PM 2.5 Not to Exceed 60 $\mu\text{g}/\text{m}^3$

(a) Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.

(b) Captive plant shall carry out ambient air quality monitoring twice in a week for 24 hours.

(d) Solid waste treatment and disposal;

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

a. Standards for Emissions of Air Pollution:

- (i) SPM/TPM Not to exceed ---- 150 mg/NM³

b. Chimney Details:



Sr. No.	Chimney attached to	Height in Mtrs.
1.	NA	

- (i) The applicant shall provide ports in the chimney / (s) and facility such as ladder, platform, etc., for monitoring the air emissions and the same shall be open for inspection to / and for use of the Board's staff. The chimney / (s) vents attached to various sources of emission shall be painted / displayed to facilitate identification.
- (ii) The applicant shall observe the following fuel pattern:

Sr. No.	Type Of Fuel	Quantity	UOM
1.	-	-	-

- (iii) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 9 a.m. and nighttime is reckoned between 9 p.m. and 6 a.m.

Other conditions: 1) Industry shall not cause any nuisance into the surrounding area. 2) Ready mix concrete industry shall comply with the provisions under the Noise pollution (Regulation and Control) Rule 2000, to control Noise Pollution.

11. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES, 2016:

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
	NA			

- a. Whenever due to any accident or other unforeseen act or even, such emission occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to board, concerned police station, office of directorate of health service, Department of explosives, Inspectorate of factories & Local body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- b. Industry shall comply with following additional conditions:
- The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
 - The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation. The applicant should submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
 - The applicant should make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
 - Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.

- v. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- vi. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- ix. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- x. The consent shall be revoked as and when the industry does not comply with the various environmental laws.
- xi. This consent has granted as per the directions u/s 18(1) (b) of Water (P & CP) Act, 1974 regarding Classification of industries into Red, Green & Orange Category, vide letter no.BO/AS(T)/CAC/B-3879, dtd. 25/06/2012.
- xii. The authority shall provide adequate water treatment and disposal facility for generated effluent from their activity. They shall comply with provisions under the Water (Prevention and Control of Pollution) Act, 1974.
- xiii. The authority shall provide adequate Air pollution control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conditions prescribed.
- xiv. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in excess of the standards being discharged/emitted in to the environment and violation of consent conditions and thereby causing environmental pollution.
- xv. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
- xvi. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
- xvii. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification No. MPCB/AS(T)/TB/B-4363.

12. The Capital investment of the industry is Rs. 50.0/- Lacs.



13. This consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies as may deemed fit necessary.
14. The project authority shall not take any effective steps towards installation/ erection of RMC plant without obtaining NOC/Permission form MCGM.
15. The Bank Guarantee of Rs. 2 Lac to ensure the compliances of consent conditions valid up for a period up to 28/02/2019 shall be submitted in favor of Regional Officer, Mumbai within 15 days.

For & on behalf of
Maharashtra Pollution Control Board



(M. R. Lad)
Regional Officer, Mumbai

To,
M/s. Relcon Infraprojects Ltd. (RMC Plant),
CTS No. 74, 74/6, 74/7, 80 and
Now CTS No. 74 A/3C of Village Deonar,
Govandi (E), Mumbai.


Received Consent fee of -

Sr. No.	Amount (Rs.)	DD. No.	Date	Drawn On
1.	4500/-	TXN1710001310	17/10/2017	—

Copy submitted to:

1. Sub Regional Officer, MPCB, Mumbai-III.



MAHARASHTRA POLLUTION CONTROL BOARD		
Tel: 24010437/24020781/24014701		Kalpataru Point, 2 nd - 4 th Fl.
Fax: 24024068 / 24023516		Opp. Cine Planet Cinema,
Website: http://mpcb.gov.in		Near Sion Circle, Sion (E)
E-mail: jdair@mpcb.gov.in		Mumbai-400 022.

Green/S.S. I

Date: 29/04/2021

Consent No. BO/JD(APC)/TB/UAN No. 0000102845/R/CC-1496

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to

M/s. Lalit Nagpal,
CTS No. 74,74/6, 74/7 & 80 now CTS No. 74 A/3C,
Vill. Deonar, Opp. Shah Industrial Estate,
Tal. Kurla, Dist. Mumbai Suburban.

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW (M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Establish is granted for a period up to Commissioning of the Project r 5 years whichever is earlier.

2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Ready Mix Concrete	8000	M3/D

3. **CONDITIONS UNDER WATER ACT:**

- (i) The daily quantity of trade effluent from the factory shall not exceed **0.00 M³**.
(ii) The daily quantity of sewage effluent from the factory shall not exceed **03.20 M³**

(iii) **Trade Effluent Treatment : N.A.**

(iv) **Trade Effluent Disposal: N.A.**

(iii) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100 mg/l.
(2)	BOD 3 days 27o C.	Not to exceed	100 mg/l.

(iv) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(v) **Non-Hazardous Solid Wastes: Nil**

4. **The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under:**

The daily water consumption for the following categories is as under:

(i)	Domestic purpose	...	50.00 CMD
(ii)	Water gets Polluted & Pollutants are Biodegradable	0.00 CMD
(iii)	Water gets Polluted, Pollutants are not Biodegradable & Toxic	...	00.00 CMD
(iv)	Industrial Cooling, spraying in mine pits or boiler feed	...	00.00 CMD

5. **CONDITIONS UNDER AIR ACT:**

The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

1)	Particulate Matter PM ₁₀	Not to Exceed	100 µg/m ³
2)	Particulate Matter PM _{2.5}	Not to Exceed	60 µg/m ³
3)	SO ₂	Not to Exceed	80 µg/m ³
4)	NO _x	Not to Exceed	80 µg/m ³

Control Equipment:

Air Pollution Control:-

i) **In-house measures:-**

1. All material transfer points should be covered
2. The dust containment system shall be provided incorporating either of the following.
 - Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area, whichever is higher with tin sheets. Same may extend above with netlon clothing whenever required
 - Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
3. Internal work area shall be, cement concreted/Asphalted.
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out, with industrial vacuum cleaner.
5. Two level tyre washing facility shall be provided at entry and exit points, for transit mixture vehicle.

(ii) **Raw material Storage, Handling & Others:-**

1. Storage silos of cement & fly-ash shall be equipped with adequate capacity of dust Collection system such as multi- cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at transfer points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag house, so as to limit dust emissions.
6. Storage area of sand & aggregate shall be equipped with roof top water sprinkler system.
7. The air pollution control devices shall be operated regularly.
8. Alternative power supply system, should cover both the production and Air pollution control system.

9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

6. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008:

- (i) The Industry shall not generate any type of hazardous wastes.


7. Noise Pollution control Measures:-

The Industry shall comply with the provision under the Noise (Regulation and Control) Rule- 2000, to control noise pollution.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. **The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/ Activity.**
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

9. **The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.**
10. **Operation of RMC plant shall be in day time only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.**


29/4/2014

11. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
12. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
13. Captive plants shall carryout ambient air quality monitoring twice in a week for 24 hours.
14. The industry shall comply with the siting criteria as per RMC Notification dtd 16.10.2016.
15. The entire RMC Plant should be enclosed.
16. The Capital investment of the industry is Rs. 140.0./- Lacs
17. This Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the Applicant.
18. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
19. This Consent is issued subject to obtaining NOC/permission from MCGM.

For and On Behalf of the
Maharashtra Pollution Control Board,

(Dr.V. M. Motghare)
Joint Director (Air Pollution Control)

To,
M/s. Lalit Nagpal,
CTS No. 74,74/6, 74/7 & 80 now CTS No. 74 A/3C,
Vill. Deonar, Opp. Shah Industrial Estate,
Tal. Kurla, Dist. Mumbai Suburban.

Received Consent fee of –

Sr. No.	Amount(Rs.)	Dr. No.	Date	Drawn On
1.	15,000/-	TXN2011002133	26.11.2020	--

Copy to:

1. RO- MPCB Mumbai, SRO-MPCB Mumbai-III.
2. CAO/Cess Branch/Master File



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

GREEN/S.S.I (G37)
 No:- Format1.0/APAE Section/UAN
 No.0000145219/CO/2211000220

Date: 03/11/2022

To,
 M/s. Shri Lalit Nagpal, Ready Mixed Concrete Plant,
 CTS Number 74A/3C, 74A/2 (part), Opposite Shah
 Industrial estate, Deonar East, Kurla, Mumbai.



Your Service is Our Duty

Sub: Grant of 1st Consent to Operate under Green category.

Ref: Consent to Establish granted by the Board vide no. BO/JD(APC)/ TB / UAN
 No. 0000102845 / R / CC - 1496 dtd. 29/04/2021.

Your application No.MPCB-CONSENT-0000145219 Dated 01.08.2022

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/10/2025
- The capital investment of the project is Rs.1.4 Crs. (As per C.A Certificate submitted by industry)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	READY MIXED CONCRETE	15000	m3/month

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	10	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	0.5	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	0	0	As per Schedule -II



6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	0	0

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

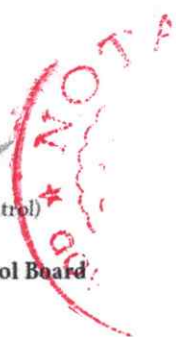
Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
	NA				

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
11. Commercial plants shall operate continuous ambient air quality monitoring station (CAAQMS) installed within the premises.
12. The entire RMC Plant should be enclosed.
13. The applicant shall provide covering at all the emission generating points.
14. The applicant shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & lean ward direction and submit the data to Board office on monthly basis.
15. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
16. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
17. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.
18. This consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies / local bodies as may deemed fit necessary.
19. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.



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Signed by: Dr. V.M.Motghare
Joint Director (Air Pollution Control)
For and on behalf of,
Maharashtra Pollution Control Board
jdair@mpcb.gov.in
2022-11-03 18:12:47 IST



Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	30000.00	TXN2208000936	08/08/2022	Online Payment

Fees of Rs. 15000/- is balance with the Board & same will be considered at the time of grant of next Renewal of Consent to Operate.

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai III
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 10.00 CMD consisting of for the treatment of 10 CMD of trade effluent.
 - B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
 - C) The treated effluent shall be 100% recycled / reuse in process to achieve zero liquid discharge. There shall not be any discharge of treated / untreated effluent for gardening / outside premises / into the MCGM drain system.
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.5 CMD of sewage.
 - B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	175.00

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	175.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	0		0.00	0 0 -- NA--	-	0	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:
6. Control Equipment:

a. In-house measures :-

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
 - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

b. Raw material storage & handling:-

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.

5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

Particulate Matter PM 10	Not to Exceed	100 ug/m3
Particulate Matter PM 2.5	Not to Exceed	60 ug/m3

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

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ORE V.
WATER MUM.
No: 126

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SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	1st Consent to Operate	Rs. 5.0 Lakh	15 days.	Towards O & M of pollution control systems & compliance of Consent conditions.	Continuous.	30/04/2026.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

- 41
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 13. The PP shall provide personal protection equipment as per norms of Factory Act
 14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
 15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
 16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
 17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
 18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
 19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
 20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
 21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
 22. The industry should not cause any nuisance in surrounding area.
 23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
 24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
 25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.





MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

ORANGE/S.S.I (O90A)

Date: 28/01/2025

No:- Format1.0/RO/UAN No.MPCB-
 CONSENT_AMMENDMENT-0000015016/CO/250100013
 1

To,
 M/s. Shri Lalit Nagpal, Ready Mixed Concrete Plant,
 CTS Number 74A/3C, 74A/2 (part), Opposite Shah
 Industrial estate, Deonar East, Kurla, Mumbai.



Sub: Grant of Amendment in Consent to Operate for RMC Plant under Orange/SSI Category.

Ref: Earlier 1st Consent to Operate accorded by the Board vide letter No. Format1.0/APAE Section/UAN No.0000145219/CO/2211000220 dtd. 03/11/2022.

Your application No.MPCB-CONSENT_AMMENDMENT-0000015016 Dated 05.11.2024

For: Grant of Amendment in Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Amendment in Consent to Operate is granted for the period up to 31/10/2025.**
- The capital investment of the project is Rs.1.4 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	READY MIXED CONCRETE	15000	m3/month

(For Commercial purpose)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	10	As per Schedule - I	Recycle 100% to achieve ZLD
2.	Domestic effluent	0.5	As per Schedule - I	On land for gardening



5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	0	0	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	0	0

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1		0	--NA--	NA	NA

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies / local bodies as may deemed fit necessary.
10. Project Proponent shall provide adequate water treatment and disposal facility for generated effluent from their activity. They shall comply with provisions under the Water (Prevention and Control of Pollution) Act, 1974.
11. Project Proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conditions prescribed.
12. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in excess of the standards being discharged/emitted into the environment and violation of consent conditions and thereby causing environmental pollution.
13. Operation of RMC plant shall be in daytime only. However, in notified MIDC area, notified industrial parks, outside corporation area time restrictions are not applicable. The daytime shall mean from 6 am to 10 pm.
14. The Maharashtra Pollution Control Board reserves its rights to impose any stringent standards if so required.
15. All existing/new plants shall be fully covered from all sides like a box structure by using tin/similar type of material within a period of 03 months for the date of issuance of the Notification dtd. 27/11/2024 and shall submit Bank Guarantee of Rs. 25 Lacs towards compliance of the same.
16. This Consent is issued with an overriding effect on earlier Consent granted vide No. Format1.0/APAE Section/UAN No.0000145219/CO/2211000220 dtd. 03/11/2022.
17. The applicant shall make an application for renewal of Consent 60 days prior to date of expiry of the Consent. (Operate / Renewal)



This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: Shri. Ravindra Andhale
Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
romumbai@mpcb.gov.in
2025-01-28 17:54:43 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	30000.00	TXN2208000936	08/08/2022	Online Payment

Fees of Rs. 15000/- is balance with the Board & same will be considered at the time of grant of next Renewal of Consent to Operate.

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai III
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- 1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 10.00 CMD consisting of for the treatment of 10 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C] The treated effluent shall be 100% recycled / reuse in process to achieve zero liquid discharge. There shall not be any discharge of treated / untreated effluent for gardening / outside premises / into the MCGM drain system.
- 2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.5 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way outside factory premises.
- 3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	175.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	175.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	0		0.00	0 0 -- NA--	-	0	-

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

6. Control Equipment:

a. In-house measures :-

- All material transfer points should be covered.
- The dust containment system shall be provided incorporating either of the following:
 - Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
- Internal work area shall be, cement concreted/Asphalted
- Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
- Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

b. Raw material storage & handling:-

- Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
- Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
- Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.



4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

Particulate Matter PM 10	Not to Exceed	100 ug/m ³
Particulate Matter PM 2.5	Not to Exceed	60 ug/m ³

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	1st Consent to Operate	Rs. 5.0 Lakh	15 days.	Towards O & M of pollution control systems & compliance of Consent conditions.	Continuous.	30/04/2026.
2	1st Consent to Operate	Rs. 25 Lacs	15 days.	All existing/new plants shall be fully covered from all sides like a box structure by using tin/similar type of material within a period of 03 months for the date of issuance of the Notification dtd. 27/11/2024	03 Months	30/04/2026.



** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

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12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 13. The PP shall provide personal protection equipment as per norms of Factory Act
 14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
 15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
 16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
 17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
 18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
 19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
 20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
 21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
 22. The industry should not cause any nuisance in surrounding area.
 23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
 24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.



25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.





MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 25505928
 Fax: 22640345
 Website: <http://mpcb.gov.in>
 Email: romumbai@mpcb.gov.in



Kalpataru Point, 2nd floor,
 Opp. PVR Theatre, Sion (E),
 Mumbai-400022
 ,Maharashtra

GREEN/S.S.I (O90A)/ Rev. ORANGE/I.S./ (36)
No:- Format1.0/RO/UAN No.MPCB-
CONSENT-0000254394/CR/2508003648

Date: 28/08/2025

To,
 M/s. Shri Lalit Nagpal, Ready Mixed Concrete Plant,
 C/o. Relcon Infraprojects Ltd,
 CTS Number 74A/3C, 74A/2 (part), Opposite Shah
 Industrial estate, Deonar East, Kurla, Mumbai.



Sub: Grant of Renewal of Consent to Operate under Orange/SSI Category.

Ref: Previous Amendment in Consent to Operate accorded by the Board vide
 Consent No. Format1.0/RO/UAN
 No.MPCBCONSENT_AMMENDMENT-0000015016/CO/2501000131 dtd.
 28/01/2025.

Your application No.MPCB-CONSENT-0000254394 Dated 17.07.2025

For: Grant of Renewal of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

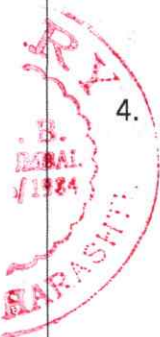
- The Renewal of Consent to Operate is granted for a period up to 31/10/2029.**
- The capital investment of the project is Rs.1.4 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	READY MIXED CONCRETE	15000	m3/month

(For Commercial purpose)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	10	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	0.5	As per Schedule-I	On land for gardening



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5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	0	0	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	0	0

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
9. This consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies / local bodies as may deemed fit necessary.
10. Project Proponent shall provide adequate water treatment and disposal facility for generated effluent from their activity. They shall comply with provisions under the Water (Prevention and Control of Pollution) Act, 1974.
11. Project Proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conditions prescribed.
12. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in excess of the standards being discharged/emitted into the environment and violation of consent conditions and thereby causing environmental pollution.
13. Operation of RMC plant shall be in daytime only. However, in notified MIDC area, notified industrial parks, outside corporation area time restrictions are not applicable. The daytime shall mean from 6 am to 10 pm.
14. The Maharashtra Pollution Control Board reserves its rights to impose any stringent standards if so required.
15. All existing/new plants shall be fully covered from all sides like a box structure by using tin/similar type of material within a period of 03 months for the date of issuance of the Notification dtd. 27/11/2024 and shall submit Bank Guarantee of Rs. 25 Lacs towards compliance of the same.
16. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per Notification dated 27/11/2024.
17. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises for parameters PM10 & PM2.5 shall be connected to the server of MPCB.



18. The applicant shall make an application for renewal of the Consent 120 days prior to the date of expiry of the Consent. (Operate / Renewal)

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: Sujit Dholam
Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
romumbai@mpcb.gov.in
2025-08-28 13:05:20 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN2507004516	21/07/2025	Online Payment

Fees of Rs. 15000/- was balance with the Board & same is considered in this Renewal of Consent to Operate.

Copy to:

1. Sub-Regional Officer, MPCB, Mumbai III
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 10.00 CMD consisting of Primary (Collection tank, Sedimentation Tank.) for the treatment of 10 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C] The treated effluent shall be 100% recycled / reuse in process to achieve zero liquid discharge. There shall not be any discharge of treated / untreated effluent for gardening / outside premises / into the MCGM drain system.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.5 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	2.00

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	175.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	175.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



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SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	0		0.00	00 -- NA--	-	0	-

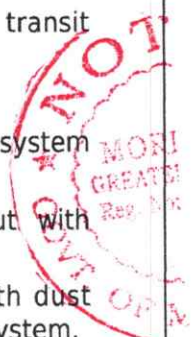
2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:
6. Control Equipment:

a. In-house measures :-

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
 - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

b. Raw material storage & handling:-

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.



5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

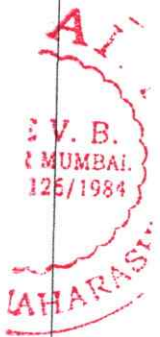
c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

Particulate Matter PM 10	Not to Exceed	100 ug/m ³
Particulate Matter PM 2.5	Not to Exceed	60 ug/m ³

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent to Operate	Rs. 25 Lacs	15 days	All existing/new plants shall be fully covered from all sides like a box structure by using tin/similar type of material within a period of 03 months for the date of issuance of the Notification dtd. 27/11/2024	Continuous.	30/04/2030

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

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12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 13. The PP shall provide personal protection equipment as per norms of Factory Act
 14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
 15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
 16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
 17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
 18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
 19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
 20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
 21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
 22. The industry should not cause any nuisance in surrounding area.
 23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
 24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
 25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.



26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

